

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,**  
**NEW DELHI**

**Company Appeal (AT) No. 235 of 2018**

**IN THE MATTER OF:**

**Tirumala Infrabuild Pvt. Ltd. & Ors.**

**...Appellants**

**Versus**

**IDIO Construction & Industries (India) Ltd. & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Nesar Ahmad, PCS and Mr. Mohit Chaudhary, Advocates**

**For Respondent: Mr. Soumya Roop Sanyal and Mr. Subhro Sanyal, Advocates.**

**O R D E R**  
**(Virtual Mode)**

**15.03.2021** Mr. Nesar Ahmad, PCS, submits that he has filed an Application I.A No. 430 of 2021 for impleading five Directors as Respondent.

Mr. S. R. Sanyal, Advocate appearing for the Respondent No. 1 seeks and is granted two weeks' time to file Reply of I.A. No. 430 of 2021 and also directed to file copy of balance sheet and shareholding pattern of the Respondent Company.

Legal Representatives of Respondent No. 2 are already on record as Respondent, except Mohini Chandel. Mr. S.R. Sanyal is also directed to take instructions whether Mohini Chandel legal representative wants to represent the estate of the deceased Respondent No. 2 or not.

Let the matter be fixed' For Admission (After Notice) on **22<sup>nd</sup> April, 2021.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

SC/kam.